

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

Original Application No. 442 of 1990

Date of Decision: 18.1.1993

Gopal Chandra Ranasingh Applicant

Versus

Union of India & Others Respondents

For the applicant

M/s.A.C.Panda
Akhil Mohapatra
B.Paikaray,
Advocates

For the respondents

Mr. Aswini Kumar Mishra,
Standing Counsel
Central Government

C O R A M :

THE HONOURABLE MR. K. P. PACHARYA, VICE-CHAIRMAN

AND

THE HONOURABLE MR. S. R. ADIGE, MEMBER (ADMINISTRATIVE)

1. Whether the reporters of local newspapers may be allowed to see the judgment ? Yes
2. To be referred to reporters or not ? ~~No~~
3. Whether Their Lordships wish to see the fair copy of the judgment ? Yes

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JUDGMENT

MR .K.P.ACHARYA, VICE-CHAIRMAN, In this application under Section 19 of the Administrative Tribunals Act,1985, the petitioner prays to quash the impugned order contained in Annexure-3 and to direct the opposite parties to allow the applicant to continue in the post of E.D.D.A. cum E.D.M.C., Baunsagarh Branch Office as before.

2. The petitioner was appointed to the said post. His appointment was cancelled because according to the Senior Superintendent of Post Offices and Chief Post Master General, certain irregularities had been committed.

3. There is no appearance on the side of the petitioner. We have heard Mr. Aswini Kumar Mishra, learned Standing Counsel and with his assistance we have perused the pleadings of the parties and the relevant records.

4. From the averment finding placed in paragraph 4 (b) of the counter it is ~~stated~~ ^{found} that the selection of the candidate for the regular appointment is under process. We are unable to know as to whether the process has been completed or not; if not completed it should be completed within 60 days from the date of receipt of a copy of the judgment.

5. While undertaking process for selection, we hope the case of the petitioner is also considered. In case it is not considered a fresh selection process should be done and the case of the petitioner should be considered and thereafter adjudicating the suitability of a particular incumbent, appointment order should be issued in favour of the person found to be suitable. Thus the application is accordingly disposed of. No cost.

Aradhya
MEMBER (ADMINISTRATIVE)

Central Admin. Tribunal
dated 18.1.93/ Sahoo

18.1.93
VICE-CHAIRMAN

